

**COURT- 2****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****APL No. 219 OF 2018 & IA No. 1083 OF 2018****APL No. 165 OF 2018 & IA No. 790 OF 2018****APL No. 166 OF 2018 & IA No. 794 OF 2018****Dated: 24th October, 2019****In the matter of:****APL No. 219 OF 2018 & IA No. 1083 OF 2018**

<b>Sunmark Energy Project Limited</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Bihar Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**APL No. 165 OF 2018 & IA No. 790 OF 2018**

<b>M/s Response Renewable Energy Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Bihar Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

**APL No. 166 OF 2018 & IA No. 794 OF 2018**

<b>M/s Glatt Solutions Private Limited</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Bihar Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

**ORDER**

Due to vacancy of the Judicial Member, the Bench did not assemble today.

The matter is posted on **18.12.2019**.

**Court Master**

NR